

(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART II SECTION 3, SUB-SECTION (ii))

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE

NOTIFICATION NO.16 (RE-98) /97-02

NEW DELHI : DATED THE 31st AUGUST, 1998

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S.O. (E):- In exercise of the powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No. 22 of 1992) read with Paragraph 4.1 of Export and Import Policy, 1997 – 2002, as amended; the Central Government hereby notifies the ITC(HS) Classifications of Export and Import Items 1997-2002 (Revised Edition: August, 1998) as contained in Annexure to this Notification.

This revised Edition of the ITC(HS) Classifications of Export and Import Items 1997-2002 (incorporating the amendments made upto

31st August, 1998) shall come into force from 31st August, 1998.

This issues in public interest.

(N.L.
LAKHANPAL
)

**DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDL. SECRETARY TO THE GOVT. OF INDIA**

Copy to all concerned;

By Order etc.

(RAJAN SUDESH RATNA)
DY. DIRECTOR GENERAL OF FOREIGN TRADE

(Issued from File No. IPC/4/5/(688)/97-02)